

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 120

CP (IB) No. 128/Chd/Pb/2024

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Pawan Kumar

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 04.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Jasleen Kaur, Advocate.

ORDER

Heard the submissions made by the learned counsel for the petitioner. The learned counsel for the petitioner has submitted that she has electronically filed the information sought on 25.04.2024 in support of the application filed under Section 95 and hard copies of the same are not readily available. Week days' time is granted. Post this matter after ten days. List this matter on 11.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**